

have handed over the entire matter to the Fifth Finance Commission and requested them to go into this matter thoroughly. The Fifth Finance Commission has submitted its report to the President and is under examination. Under article 281 of the Constitution, the report will have to come before both Houses of Parliament with the recommendations of government. We are considering changes in the 1958 Sales Tax Act. Therefore, by the time the report of the Finance Commission comes before the House our recommendations would also be available. So, I would not say that the suggestions given by the hon. Members are of no value. They are very valuable and they deserve consideration, but not now; they will be considered at that stage. Therefore, I request that the Bill may be adopted by the House.

श्री कंवर लाल गुप्त : दिल्ली के बारे में मैंने कहा कि दिल्ली का डिस्ट्रिक्ट्यूटिंग कैरेक्टर है इसलिए यहां का सेल्स टैक्स आसपास के राज्यों से कम होना चाहिए। इस सम्बन्ध में आप दूसरे राज्यों से बात करेंगे।

SHRI P. C. SETHI : It is entirely for the local authorities to decide.

SHRI KANWAR LAL GUPTA : The

rate of sales tax is to be decided by the centre and not by the Delhi Administration.

SHRI P. C. SETHI : In respect of those goods which are coming from outside Delhi, I am told that the Central sales tax in Delhi has been reduced from three to one per cent.

MR. DEPUTY-SPEAKER : The question is :

“That the Bill be passed.”

The motion was adopted.

BUSINESS ADVISORY COMMITTEE

Thirty-eighth Report

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS, AND SHIPPING AND
TRANSPORT (SHRI RAGHU
RAMAIAH) : I beg to present the Thir-
teenth Report of the Business Advisory
Committee.

18 hrs.

*The Lok Sabha then adjourned till
Eleven of the Clock on Friday, August
8, 1959, Sravana 17, 1891 (Saka)*